BORDER SECURITY FORCE RULES, 1969 ETC.

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY): Sir, on behalf of Shri Vidya Charan Shukia, I beg to lay on the Table:

- A copy of the Border Security Force Rules, 1969, published in Notification No. S.O. 2336 in Gazette of India dated the 13th June, 1969, under sub-section (3) of section (4) of the Border Security Forces Act, 1968. [Placed in Library. See No. LT-1826/69]
- (2) A copy of Order dated the 22nd July, 1969 published in Notification No. S.O. 3028 in Gazette of India dated the 23rd July, 1969, under sub-section (3) of section 139 of the Border Security Forces Act, 1968. [Placed in Library. See No. LT-1827[69]
- (3) A copy of the Annual Report (Hindi and English versions) of the Central Vigilance Commission for the year 1968-69.
- (4) Memorandum explaining the reasons for non-acceptance by Government of the Commission's advice in certain cases mentioned in the above report. [Placed in Library. See No. LT-1828[69]
- COTTON TEXTILES (CONTROL) THIRD Amendment Order, 1969

वैदेशिक व्यापार तथा पूर्ति मंत्रालय में उपमंत्री (श्री चौधरी राम सेवक): मैं प्रावश्यक वस्तु प्रधिनियम, 1955 की धारा 3 की उपधारा (6) के प्रधीन सूती वस्त्र (निं-त्रण) तीसरा मंगोधन आदेश, 1969 की एक प्रति सभा पटल पर रखता हूं जो दिनांक 26 जुलाई, 1969 के भारत के राजपत्र में प्रधिसूचना संख्या जी॰ एस॰ प्रार॰ 1738 में प्रकाशित हुआ था।

[Placed in Library. See No. LT-1829[69] 12.47 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following message received from the Secretary of Rajya Sabha:--

"In accordance with the provisions of rule 115 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 22nd August, 1969, agreed to the following amendments made by the Lok Sabha at its sitting held on the 16th May, 1969, in the Indian Penal Code (Amendment) Bill, 1967:—

Enacting Formula

- 1. That at page 1, line 1,
 - for "Eighteenth" substitute "Twentieth"

Clause 1

2. That at page 1, line 4,-

for "1967" substitute "1969".

Clause 2

- 3. That at page 3,-
 - (i) after line 21, insert-

'(b) in section 108,---

- after the words "who within or without such limits,", the brackets and figure "(i)" shall be inserted;
- (2) after clause (c), the following shall be inserted, namely: —

"(ii) makes, produces, publishes or keeps for sale.